

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 13 OF 2022 (SZ)**

**IN THE MATTER OF:**

Dara Nagaraju

....

Applicant

Versus

Union of India,  
MoEF&CC, New Delhi & Ors

....

Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD  
(RESPONDENT NO. 2)**

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**Place: Hyderabad**

**Date: 26-05-2022.**

**Report of the Telangana State Pollution Control Board, Regional Office, Hyderabad**  
**(Respondent No.2), dated 21-05-2022 in OA No.13 of 2022 filed by Sri.Dara Nagaraju**

It is to submit that an Original Application was filed before the Hon'ble NGT, Chennai by DaraNagaraju, R/o.Mahabubnagar District against the pollution caused by M/s. GTN Industries Ltd., (Yarn Processing Unit), Gundlapotlapally (V), Balanagar (M), Mahabubnagar District..

The Hon'ble NGT vide order dated 10.05.2022 has ordered as follows:

“1. The 2nd respondent, Telangana State Pollution Control Board as well as the 3<sup>rd</sup> respondent, District Collector and Magistrate, Mahabubnagar, Telangana are directed to assess the cost of remediation as well as the compensation payable to the applicant and submit a report on or before 27.05.2022.

2. Post the matter on 27.05.2022.”

- M/s. GTN Engineering (India) Limited, (Unit: Yarn Processing), Sy. No. 51,52,53, Gundlapotlapalli (V), Rajapur (M) (formerly Balanagar (M)), Mahabubnagar District and engaged in Yarn processing unit.
- The industry has stopped its operations from 15.04.2021 and submitted a letter to the Board, stating that they have suspended the operations w.e.f. 15.04.2021.
- As per the Joint Committee report, the Agriculture Department based on the soil analysis stated that the soil is slightly acidic and the same can be remediated by applying 950 kgs of lime per Acre under rainfed condition. The total area of the applicant land is 2.23 acres and the total quantity of lime required is about 2,120 kgs. The Agriculture Department is the concerned authority to carry out the remediation of the soil. After the collection of the remediation cost from the industry, the Agriculture Department may be asked to take up the soil remediation in the complainant's (Applicant) land and recommend suitable crops. (Copy of the Joint Committee report is enclosed).
- Regarding crop compensation, Revenue Department is the designated authority to decide the crop compensation in co-ordination with the Agriculture Department.

This is submitted for kind information and necessary action.

**Place: Hyderabad**

**Date: 21-05-2022**

  
**ENVIRONMENTAL ENGINEER**  
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